

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.50/99 in OA No.351/91



New Delhi, this 4th day of March, 1999

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

1. Doordarshan Cameramen's Welfare Association (Regd.) H.O., New Delhi, through Mr. Devendra Sharma President of DD Cameramen's Welfare Assn 25-B, Central Govt. Housing Complex Vasant Vihar, New Delhi-110 057
2. Mr. Abnash Chander, Video Executive C-260, Vikapuri New Delhi-110 018 .. Applicants (By Shri T.C. Aggarwal, Advocate)

versus

Union of India, through

1. Secretary Ministry of Information & Broadcasting Shastri Bhavan New Delhi
2. Director General Doordarshan Mandi House Copernicus Marg, New Delhi .. Respondents

ORDER (in circulation)
Hon'ble Shri S.P. Biswas

This review application is filed by the applicants seeking review of the judgement and order dated 1.1.99 by which OA No.351/91 was dismissed being devoid of any merit but expressing inter alia that "our orders, however, will not stand in the way of respondents in providing further promotional opportunities to maintain motivation and morale of its employees, if they are otherwise advised to do so because of inadequate career prospects, if any." The review is sought on the ground that there is an error apparent on the face of the record inasmuch as that the various points set out by the original applicants in the written submissions made by them and also during the course of hearing of the matter.

2. We have gone through the contents of the RA. However, before we examine the various points raised by the review applicants, we would like to reiterate here that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground.

3. We find that the grounds advanced as well as the various judgements relied upon by the applicants now have already been taken care of before disposal of the OA. We do not find that the review applicants have come with any new ground or that there is an error apparent on the face of records, as alleged, that would warrant us in the review of our judgement. We further find that the RA is not circumvented by the four corners of Order 47, Rule 1 of CPC that would permit a review.

4. For the foregoing reasons, the RA is without any merit and is dismissed accordingly.


(S.P. Biswas)
Member (A)


(T.N. Bhat)
Member (J)

/gtv/